

hypothetical. As regards the first part, I can only say that by experience I am trying to be very cautious.

Shri Panigrahi: What is the reply, Sir? He said....

Mr. Speaker: He cannot force these people to go. He is trying to induce them to go. As and when they are willing to go, they will be taken. That is the meaning of the Minister's reply.

Shri Panigrahi: Sir, no date is stated.

Mr. Speaker: Therefore, the dates cannot be given.

Shri S. M. Banerjee: He did not say that, Sir.

Mr. Speaker: That is what I have understood him to say

Shri Hem Barua: May I know whether compulsion is exerted on West Bengal refugees so as to rehabilitate them in Dandakaranya and on this account to doles so far enjoyed by the refugee families are being stopped? If so, why is it so?

Shri Mehr Chand Khanna: This is not correct. The doles of only those persons have been stopped who through screening, which we have been undertaken in consultation with the State Government, are found to be ineligible. For non-refusal of any family to go to Dandakaranya, as yet, not a single person's dole has been stopped. I stated just a little while ago that up till now the movement is entirely voluntary. I have got about 5,000 families now from camps who are waiting and who have applied for being rehabilitated in Dandakaranya.

Shri Vajpayee: May I know if there is a proposal to make Dandakaranya a Centrally Administered area so that the different States may not come in the way of setting up an efficient administration?

Shri Mehr Chand Khanna: There is no such thing at all. This is a body set up in consultation with and with the cooperation of the State Governments concerned, though, administratively, it is under the control of the Government of India.

Pandit J. P. Jyotshi: May I know whether Government has estimated the average income that these people settled there are making by the various works that have been given to them?

Shri Mehr Chand Khanna: The scheme is just starting.

Heavy Machine Building Plant

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*1367. { **Shri S. C. Samanta:**
Shri Subodh Hansda:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Heavy Machine Building Plant at Hatia will manufacture machinery for integrated steel plants;

(b) if so, whether any priority will be given to the manufacture of machinery for fertiliser plants, and

(c) whether any provision is proposed to be made in the Third Five Year Plan therefor?

The Minister of Industry (Shri Manubhai Shah):

(a) Yes, Sir.

(b) The proposed plant will have capacity for the manufacture of some items of machinery required for other branches of heavy industries as well, including fertilizers. In fact Government are taking separate steps for the provision of necessary facilities for the manufacture of fertiliser plants.

(c) This will be considered at the appropriate time.

Shri S. C. Samanta: May I know whether any contract with any foreign

firm has been entered into for the construction of these things?

Shri Manubhai Shah: As the House is aware, this plant is being erected with the technical collaboration of the USSR

Shri Subodh Hansda: As a number of fertiliser factories are going to be set up in our country and most of the machinery for these fertiliser factories have been fabricated in our own country may I know whether the import of this machinery has been stopped, and, if so, what would be the foreign exchange saved by this?

Shri Manubhai Shah: This particular question relates to the Heavy Machine Building Plant to be established at Hattia in Ranchi. That has got Soviet collaboration. And, for the Foundry Forge we have Czechoslovakian collaboration. What we are trying to manufacture is the steel plant as mentioned in the answer and we are also going in for ancillary production of several component fertiliser parts. As the hon. Member is aware even for the Rourkela fertiliser the Sindri Fertiliser Company is providing about Rs 8 crores worth plant and equipment.

Labour Participation in Management

*1968. **Shri Ram Krishan Gupta:** Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No 850 on the 11th December 1958 and state

(a) whether all the units which volunteered to set up joint management councils have since set them up

(b) if not the names of such units which have not set up joint councils so far, and

(c) the nature of action taken in the matter?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):

(a) No

(b) A statement is laid on the Table of the Sabha [See Appendix IV, annexure No. 79]

(c) Persuasion

Shri Ram Krishan Gupta: May I know whether the owners of these units have expressed any difficulty in setting up joint management councils?

Shri L. N. Mishra: There are about 19 units which have not yet established these councils but different units have different difficulties, but none of them have got any serious difficulty.

Shri Keshava: May I know if any effort has been made in this direction in the public sector and if so, with what effect?

Shri L. N. Mishra: Yes, Sir, it has been introduced in the public sector also.

Shri S. M. Banerjee: In reply to (c) the hon. Minister has said 'Persuasion'. May I know why the same scheme is not being introduced in the public sector undertakings when the public sector is under the Central or the State Governments? What are the difficulties and why have they not been implemented?

The Minister of Labour and Employment and Planning (Shri Nanda): Yes, Sir. We have taken up this question with the Ministries concerned and I hope in course of time more and more units will come under the system of joint councils and workers' participation.

Shri Ram Krishan Gupta: May I know whether there is any proposal to introduce legislation in this respect?

Shri L. N. Mishra: No.

Manufacture of Newsprint and Paper in Mysore State

*1370 { **Shri Rameshwar Tanti:**
Shri Ram Krishan Gupta:
Shri Keshava:
Shri Raghunath Singh:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No.